

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION Nos.210/87/2021

Dated this Tuesday, the 09th day of February, 2021

**CORAM : DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)**

Uday Prabhakar Kulkarni, Asst. Commr (Assistant Director)
(Retd), Group A, from O/o Principal ADG of Audit,
Mumbai 400 001, aged 63 years and residing at
C/o Prabhakar Ganesh Kulkarni, B/33, 3rd Floor, Parijat CHS,
Opp. M.E.T. College, Bandra Reclamation,
Bandra (West), Mumbai 400 050, Mobile No.9821175559,
Email Id-uday23757@gmail.com. **- Applicant**
(By Advocate Shri A.I.Bhatkar)

Versus

1. The Union of India, Through the Chairman,
Central Board of Excise & Customs, Ministry of Finance,
Department of Revenue, North Block, New Delhi 110 001.
2. Principal Chief Commissioner of CGST,
115, New Central Building, M.K.Road, Churchgate,
Mumbai 400 020.
3. The Principal Additional Director General of Audit,
Indirect Taxes and Customs, Mumbai Zone,
Old Customs House, Shahid Bhagat Singh Road,
Mumbai 400 001.
Email: adg-dadtmzu-cbec@nic.in. **- Respondents**

ORAL ORDER

Per : Dr. Bhagwan Sahai, Member (A)

Present:

Advocate Shri A.I.Bhatkar for the applicant.

2. Heard him on admission of OA. In it the applicant seeks direction to the respondents to step up his pay on par with his juniors from the date when they were given pay higher than him with consequential benefits. He submits that on his grievance he has submitted representations to the concerned respondents on 30.06.2018, 23.07.2020 and 25.10.2020. However, the respondents

have not yet decided these representations.

3. The applicant's counsel submits that the applicant would be satisfied if this OA is disposed of with a direction to the respondents to decide his above pending representations within specified period of time.
4. Considering the above submissions, this OA is disposed of at admission stage with direction to the respondent No.3 to consider and decide the above pending representations of the applicant with a reasoned and speaking order within two months from the date of receipt of a certified copy of this order and thereafter to communicate it to the applicant within two weeks.
5. With this the OA stands disposed of. No costs

(Ravinder Kaur)
Member (Judicial)

(Dr. Bhagwan Sahai)
Member (Administrative)

kmg*

JD
15/02